

## Report

"That the demand under the head Railway Board be reduced by Rs. 100."

[Need to take steps to avoid congestion on railway platforms and improve the sanitary conditions on all Delhi Railway stations (331)]

"That the demand under the head Railway Board be reduced by Rs. 100."

[Ignoring of Scheduled Tribes in the recruitment in the Railway Department, particularly in the scale of officers (332)]

"That the demand under the head Construction of new Lines—Capital and Depreciation Reserve fund be reduced by Rs. 100."

[Failure to construct railway line from Sampla, District Rohtak to Jhajjar Tehsil of the same district and connect Jhajjar Tehsil to Bahadurgarh to Rohtak district (Haryana) (333)]

MR. DEPUTY-SPEAKER: The cut motions are also before the House.

15.30 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FOURTEENTH REPORT

SHRI YADVENDRA DUTT (Jaunpur): I beg to move:

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1978."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Fourteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1978."

*The motion was adopted.*

15.31 hrs.

RESOLUTION RE: REPEAL OF CONSTITUTION (FORTY-SECOND AMENDMENT) ACT AND WITHDRAWAL OF MISA—Contd.

MR. DEPUTY-SPEAKER: We shall now take up further discussion of Shri Samar Guha's following Resolution for the repeal of Constitution (Forty-second Amendment) Act and withdrawal of MISA:

"This House recommends to the Government to redeem its sacred pledge, made to the people on the historic occasion of the last Lok Sabha Election, by forthwith repealing the Constitution (Forty-second Amendment) Act, which was passed by Parliament under a precarious condition of *de facto* captivity during the repressive Rule of Emergency and which aimed at conspiratorially crippling the democratic freedom of the Indian people and subverting the basic principle of Rule of Law in an unholy effort to perpetuate a quasi-authoritarian administration in the country in abject violation of the fundamental objective of the Indian Constitution, and recommends further to withdraw immediately the Maintenance of Internal Security Act (MISA) which was atrociously used during the above days of darkest period of our democracy as the main arm of suppression and oppression of the people in an ugly desire to protect the personal dictatorship of the former Prime Minister in utter defiance of the sovereign will of the people."

Shri Vinayak Pradsad Yadav may continue his Speech.

श्री हरि विष्णु कामत (होशंगाबाद) :  
 मैं यह निवेदन करना चाहता हूँ कि इस सम्बन्ध में मेरे पास श्री समर गुहा का एक तार आ गया है, ही सकता है आपके पास भी आया हो ।